(c) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above.

## MESSAGE FROM THE LOK SABHA

## The State Financial Corporations (Amendment) Bill, 2000

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:.

"In accordance with the provisions of rule 96 of the Rules of the Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the State Financial Corporations (Amendment) Bill, 2000, as passed by Lok Sabha at its sitting held on the 9<sup>th</sup> August, 2000."

Sir, I lay a copy of the Bill on the Table.

## Re. Demand for the information about Governments reaction to the matter deputing an investigation team by US Consul Generals office in Calcutta to investigate into a land-related violence

SHRI NILOTPAL BASU (West Bengal): Sir, I had mentioned in the House that there was a very disturbing development regarding an investigation team deputed by the U.S. Consul General's Office in Calcutta to a place where there was some unfortunate land-related violence. The Chair had pointed out to the Government that they should go into the Geneva Convention and find out whether an investigation can be done by the staff of the Consulate Office. Can they do it?

Does it not infringe upon the question of diplomatic propriety? We are also given to understand that the Chief Minister of the State has also written to the hon. Prime Minister and the External Affairs Minister. We have also seen newspaper reports that the Minister of State has given a blanket certificate to the Consul General's Office. It is a very serious issue which concerns the sovereignty of this nation. Therefore, I would like to know whether the Government has reacted to the specific direction given by the Chair yesterday, and we would like to be informed of the position.

MR. CHAIRMAN: I do not know whether the Chair has given a direction.

SHRI NILOTPAL BASU: Madam Deputy Chairman was in the Chair. The hon. Prime Minister is also here. He can react to it. ...(Interruptions)...

MR. CHAIRMAN: I am told that the Deputy Chairman has said that the Government will look into the aspect. ... (Interruptions)...

SHRI MD. SALIM (West Bengal): The Prime Minister is very pertinent on this subject. ... (Interruptions)...

SHRIMATI CHANDRESH KUMARI (Himachal Pradesh): Salimji, there is a question of a war widow. ...(Interruptions)... Will you please give us a chance to raise the issue?

श्री सुरेश पचौरी (मध्य प्रदेश): सर, यह कारगिल में मारे गए सिपाही की विधवा का मामला है।..(व्यवधान)...

श्री राजू परमार (गुजरात): सर, यह कारगिल युद्ध की विधवा से संबंधित मामला है।..(व्यवधान)...

श्री मूल चन्द मीणा (राजस्थान): सभापति महोदय, यह कारिंगल की विधवा का मामला है।...(व्यवधान)...

श्रीमती जमना देवी बारूपाल (राजस्थान): आप महिलाओं की बात तो सुन लीजिए।...(व्यवधान)...

SHRI MD. SALIM: That is the point. We are not concerned about the U.S. Consul General's Office at Calcutta. We are concerned about the responsibility of the Executive. ...(Interruptions)...

SHRIMATI CHANDRESH KUMARI: Sir, I want to bring to the notice ... (Interruptions)...

MR. CHAIRMAN: Other Members may please sit down.

## Re: Need to make changes in Law for the protection of war windows

SHRIMATI CHANDRESH KUMARI (Himachal Pradesh): Sir, this is a very serious matter which I am bringing to the notice of the House, and also to the notice of the Prime Minister, through you sir. There was a heinous crime two days ago. A young Kargil widow who was 19 years old had gone to collect the pension of her husband. She was in broad daylight murdered just because her in-laws wanted to collect the seventeen lakh rupees, plus a petrol pump, which were awarded to her by the Government. I request the Government to see to it that such crimes do not happen